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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 2336/94

New Delhi this the 9th day of January, 1995

HON'BLE SHRI JUSTICE S. K. DHAON, VICE CHAIRMAN
HON'BLE SHRI B. N. DHOUNDIYAL, MEMBER (A)

Ajmer Singh S/O Dhara Singh,
R/O 165, Moj Pur,
Shahdara, Delhi.

... Applicant

(By Advocate Ms. Bharti Sharma for Mrs.
Rani Chhabra, Advocate)

Versus

1. Union of India through
Secretary, Ministry of
Communication, Department
of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. Chief General Manager,
Telecom Project,
Complex (NZ),
Eastern Court,
New Delhi - 110001.
3. General Manager,
Telecom Project,
Eastern Court,
New Delhi.
4. Asstt. Engineer (Telecom),
Coaxical Cable,
Construction/serve,
285, Master Tara Singh Nagar,
Jullundhar - 144001. ... Respondents

(By Advocate Shri V. K. Punj for Shri
M. M. Sudan, Advocate)

O R D E R (ORAL)

Shri Justice S. K. Dhaon -

Shri V. K. Punj, holding brief for Shri M. M.
Sudan, learned counsel representing the respondents,
has placed before us a copy of letter dated 19.12.94
of Director (FM) ND, stating therein that a decision
has been taken to take back the applicant on duty

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and he may be assigned work in the jurisdiction of Jalandhar area. In view of this document, this application has become rather infructuous. However, we direct the respondents that in the circumstances of the case the applicant shall be given temporary status in accordance with law. With these directions this D.A. is disposed of finally. However, there shall be no order as to costs. We make it clear that if the contents of the said letter are not carried out, it will be open for the applicant to file an application for reviving this D.A.

/as/

B. N. Dholiyal
(B. N. Dholiyal)

Member (A)

S. K. Dhaon
(S. K. Dhaon)
Vice Chairman